

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 28TH DAY OF MAY, 2003

Original Application No. 593 of 2003

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.K.AGARWAL, MEMBER (A)

Ajai Kumar, S/o Raj Narain
R/o B-36/l Mehdauri Colony
Teliarganj, Allahabad.

.. Applicant

(By Adv: Shri A.A.Anssari)

Versus

1. The Union of India through General Manager(P) South Eastern Railway, Garden Reach Centre, Calcutta.
2. Asstt. Secretary Railway Recruitment Board, Calcutta Metro Railway, A.V.Complex Chitpur, R.G.Kar Road, Calcutta
3. The Chief Personal Officer South Eastern Railway, Calcutta

.. Respondents

(By Adv: Shri K.P.Singh)

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 applicant has prayed for a direction to the respondents to appoint him on any post for which he has been found medically fit as per medical certificate dated 27.7.01. It appears that Railway recruitment Board Calcutta issued advertisement inviting applications for appointment on various posts. The applicant applied for appointment on 19.6.1999 as Traffic Apprentice. It appears that applicant appeared in written test in which he was declared successful and ~~applicant~~ was called for interview. As per letter (Annexure 3) he was communicated his selection as Traffic Apprentice. However,

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in medical examination applicant was declared unfit hence he was not selected for appointment, aggrieved by which ~~this~~ present OA has been filed. The grievance of the applicant is against the action of Railway Recruitment Board Calcutta. The cause of action for this OA arose at Calcutta and this application is not legally maintainable in this Tribunal. The learned counsel for the applicant has not been able to show any law under which this OA could be entertained in this Tribunal. The OA is dismissed as ~~not~~ not maintainable in this Tribunal. However, the applicant may approach the appropriate Tribunal against the grievance.


• MEMBER (A)


VICE CHAIRMAN

Dated: 28th May, 2003

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